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NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TP/4(IB)/CB/2017
NAME OF THE TRANSFEROR : CMI ENERGY INDIA PVT LTD
NAME OF THE TRANSFERRE : EASUN REYROLLE LIMITED
UNDER SECTION : Rule 6 of IBC Rules r/w Sec (13) of Insolvency code 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

Santhosh
Advocate
Counsel for Respondent,

Santhosh

Counsel for petitioner J. Dev Esthnaar

2 J. DEV ESTHNAAR
For M/s. Shiva Kumar &
Sunesh

ORDER

Counsel representing both the parties are present. Counsel for petitioner has not complied with the provisions of IB Code, 2016 and as per the notification of the MCA dated 29.6.2017 in regard to suggesting the name of the IRP. Time extended at the request of both counsel for hearing arguments. Put up on 08.08.2017 at 10.30 A.M.

sd/
(K. Anantha Padmanabha Swamy)
Member (Judicial)